

**Central Administrative Tribunal  
Principal Bench, New Delhi**

**OA No. 2588/2018  
MA No. 2890/2018**

New Delhi this 13<sup>th</sup> day of July, 2018

**Hon'ble Ms. Nita Chowdhury, Member (A)**

1. J.K. Katyal,  
aged 61 ½ years  
S/o Late Sh. KN Katyal,  
H.No.5/7 (FF), Ramesh Nagar,  
New Delhi-110015  
Retired as AE (C), NDMC,  
New Delhi
  
2. PK Punn, aged 61 years,  
S/o Late Sh. Om Prakash Punn,  
H.No.14-D, Pocket-B,  
Dilshad Garden, Delhi-110095  
Retired as AE(C), NDMC,  
New Delhi
  
3. Ramesh Chandra,  
aged 60 ½ years,  
S/o Shri Ganga Lal,  
H.No.59, Sukh Vihar, Krishna Nagar,  
New Delhi-110051  
Retired as AE(C), NDMC,  
New Delhi) - Applicants

(By Advocate: Mr. K.L. Manhas)

Versus

1. New Delhi Municipal Council,  
Through its Chairman,  
Palika Kendra, New Delhi-110001
  
2. The Secretary,  
NDMC, Palika Kendra, 3<sup>rd</sup> Floor,  
New Delhi - Respondents

**ORDER (Oral)****MA No. 2890/2018**

MA filed for joining together in a single application is allowed for the reasons stated therein.

**OA No. 2588/2018**

2. The applicants, who have filed this OA, are seeking the following reliefs:-

- “1) To revise the Pay and Pension of the applicants w.e.f. 01.01.2016 onwards in accordance with the recommendations of the 7<sup>th</sup> CPC, incorporated in the CCS (Revised Pay)Rules, 2016.
- 2) To release the arrears of Pay & Pension and Allowances accrued on revision of their Pay and Pension alongwith interest @12% per annum till the date of their actual payments to the applicants.
- 3) To pass any other order(s)/direction(s) as deemed proper in the circumstances of the case to meet the ends of justice.
- 4) To award the applicants the cost of this litigation.”

3. The learned counsel for the applicants draws attention to an Office Order No.D-233/PA/Dir.(P)/2017 dated 05.09.2017 in which the respondent has approved the grant of second installment of payment with regard to interim relief to be given as result of the acceptance of the recommendations of the Central Pay Commission. He has prayed that as they were also employees of the respondent prior to the superannuation, their pension

should also be revised as per the provisions of the CCS (Revised Pay) Rules, 2016. They have made their representations to the respondents to revise their pay and pension and release the arrears of their pay, pension and allowances accrued w.e.f. 01.01.2016 on revision of their pay and pension in accordance with CCS (Revised Pay) Rules, 2016 as has been done in the case of their juniors and seniors, but their representations remain un-replied. Hence they have been forced to file this OA.

4. After hearing learned counsel for the applicants, it becomes clear that the representations dated 21.02.2018, 27.06.2018 and 02.07.2018 on this matter have yet to be decided by the respondents. Hence, the respondents are directed to take a decision on these representations and pass a reasoned and speaking order within a period of 45 days. In case it is found that the applicants are to be given any revised pay and pension, they are given further period of 60 days to make such payments to the applicants. It is also made clear that this Tribunal have not gone into the merits of the case and the OA stands disposed of at the initial stage itself. No costs.

**(Nita Chowdhury)  
Member (A)**

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